



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४४ (२)]

गुरुवार, ऑगस्ट ६, २०२६/श्रावण १५, शके १९४८

[पृष्ठ २, किंमत : रुपये २७.००]

असाधारण क्रमांक ११९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) (Amendment) Act, 2026 (Mah. Act No. XLIX of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIX OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 6th August 2026).

An Act further to amend the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969.

Mah.
XLV of
1969.

WHEREAS it is expedient further to amend the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) (Amendment) Act, 2026. Short title.

Mah.
XLV of
1969.

2. In section 14 of the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969,—

Amendment
of section 14
of Mah. XLV
of 1969.

(1) for the portion beginning with the words “he shall, on conviction,” and ending with the words “five thousand rupees or both”, the following portion shall be substituted, namely:—

“he shall, on conviction,-

(i) for the first offence, be punishable with fine which may extend to fifteen thousand rupees;

(ii) for the second or subsequent offence, be punishable with imprisonment for a term which may extend to six months or with fine which may extend to twenty-five thousand rupees or with both;”;

(2) in the marginal note, for the word “Penalties.”, the word “Offences.” shall be substituted.”.